

**THE NATIONAL COMPANY LAW TRIBUNAL, COURT-V, NEW DELHI**  
**Appeal No. 185/252/ND/2020**

Item 214 of 12.10.20

**IN THE MATTER OF:**

Mr. Satyendra Kumar Verma  
Chitragupta Nagar Pokharia Begusarai 851101 BR .....Appellant No. 1

Mr. Sujay Kumar Verma  
553, Green View Apt Pocket 2, Sec19,  
Dwarka, New Delhi 110075 .....Appellant No. 2

Ms. Sunita Verma  
Chitragupta Nagar Pokharia Begusarai, 851101 BR .....Appellant No. 3  
[Directors of **Suman Computech Pvt. Ltd**  
SR-1, 3<sup>rd</sup> Floor, Ashok Bhawan 93, Nehru Place, New Delhi 110019]

Vs.

Registrar of Companies,  
4<sup>th</sup> Floor, IFCI Tower 61, Nehru Place, Delhi-110019 ....Respondent No. 1

**Order Delivered on: 16.10.2020**

**CORAM:**

ABNI RANJAN KUMAR SINHA, MEMBER (J)  
K.K. VOHRA, MEMBER (T)

**PRESENT:**

For the Applicant : Mr. Sunil Kumar  
For Roc : Ms. Sweety Khatter, ARoC

**ORDER**

**Per K.K. Vohra Member (T)**

1. This Appeal has been filed by Directors of the Company named 'Suman Computech Pvt. Ltd' (the Company) invoking the provisions of Section 252 (3) of the Companies Act, 2013 (the Act) for restoration of the name of the Company in the Register maintained by the Registrar of Companies (RoC).



2. The Major facts are given below:

Date of Incorporation	04.05.2011
CIN No.	U722 00DL 2011 PTC2 18549
Date of Striking off	08.08.2018
Business	Providing design and engineering services to domestic and international market etc.
Income Tax (IT) Returns	Submitted for the AY 2019-20, showing net tax payable of Rs 4,136. For AY 2018-19, the Company showed nil tax payable, For AY 2017-18, the Company showed tax paid 14,595.
Financial Statements for the year	Revenue from Operations in 2018-19 was Rs 17,92,011, in 2017-18 was Rs 11,14,969 and in 2016-17 was Rs 21,51,055.
Misc	Copy of Bank Statement of Kotak Bank from 01.04.17 to 05.04.19, showing credit balance of Rs 27,058 as on 14.01.20.

3. RoC, in its reply dated 30.06.2020 has not raised any objection for restoration of the name of the Company. IT Dept was issued notice by the appellant, as directed by this Bench, vide email dated 05.10.2020 intimating the date of hearing on 12.10.2020; intimation was sent by speed post also. Thus adequate notice was given to IT Dept.

4. In view of the fact that the Company has prepared audited financial statements for the 3 years ending FY 2018-19, that the Co has filed IT Returns for 3 assessment years latest being AY 2019-20, the appeal to restore the name of the Company to the Register of RoC is **allowed** u/s 252 subject to payment of costs of Rs 25,000 to the Prime Minister Relief Fund along with Rs 50,000 to the Ministry of Corporate Affairs. Accordingly, the order of RoC dated 08.08.2018 to strike off the name of the Company from the Register is hereby set aside. The restoration of the name in the Register will be subject to the Company's filing all outstanding documents for the defaulting years as required by law and completion of all formalities, including payment of any late fee or other charges. The name of the Company shall then stand restored in the Register of the RoC, as if its name had not been struck off.



5. The direction for freezing the Bank Account(s) of the Company, if on this ground, shall consequently be also set aside immediately to enable the Company to carry out its business operation. Compliance of this order for restoration shall be made by the RoC with all its consequential effects within one week of compliance by the Company.
6. Let the copy of the order be served to the parties.

-Sd-

**K.K. VOHRA**  
Member (T)

-Sd-

**ABNI RANJAN KUMAR SINHA**  
Member (J)